

Rep. by Act

38 of 1978, S. 2 + Sch. I

THE PAYMENT OF BONUS (AMENDMENT) ACT, 1974

NO. 42 OF 1974

[ 11th September, 1974 ]

An Act further to amend the Payment of Bonus Act, 1965.

BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Payment of Bonus (Amendment) Act, 1974.

Amendment of section 10.

2. In section 10 of the Payment of Bonus Act, 1965 (hereinafter referred to as the principal Act), after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) The provisions of sub-section (2) shall apply also in relation to the payment of minimum bonus by every employer to every employee in respect of the accounting year commencing on any day in the year 1973 as they apply in relation to the payment of minimum bonus in respect of the accounting year commencing on any day in the year 1971 and accordingly for the purposes of such application, the reference to “the accounting year commencing on any day in the year 1971”, or any reference to “that accounting year”, in that sub-section shall be construed as a reference to “the accounting year commencing on any day in the year 1973”.

Amendment of section 13.

3. In section 13 of the principal Act, in the proviso, for the words and figures “in respect of the accounting year commencing on any day in the year 1971 and in respect of the accounting year commencing on any day in the year 1972”, the words and figures “in respect of the accounting year commencing on any day in the year 1971 or 1972 or 1973” shall be substituted.